

ITEM NO.35

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27558/2023

[Arising out of impugned final judgment and order dated 20-09-2023 in CMRA No. 284/2023 passed by the High Court of Judicature at Allahabad]

BAREILLY DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

AMBA PRASAD &amp; ANR.

Respondent(s)

WITH

SLP(C) No. 22126/2024 (XI)

SLP(C) No. 23734/2024 (XI)

FOR ADMISSION and IA No.233169/2024-EXEMPTION FROM FILING O.T.

SLP(C) No. 23702/2024 (XI)

FOR ADMISSION and I.R.

SLP(C) No. 24504/2024 (XI)

FOR ADMISSION and I.R. and IA No.237249/2024-EXEMPTION FROM FILING O.T.

Date : 05-03-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR  
Ms. Aarti U. Mishra, Adv.  
Mr. Harsh Som, Adv.  
Mr. Ravish Chandra Pathak, Adv.

For Respondent(s) Mr. Pranaya Kumar Mohapatra, AOR  
Mr. Haraprasad Sahu, Adv.  
Mr. Shiv Kant Mishra, Adv.  
Mrs. Anita Sahu, Adv.

Mr. Aftab Ali Khan, AOR

Dr. Meera Agarwal, AOR  
Mr. Ramesh Chandra Mishra, Adv.Mr. Shaurya Sahay, AOR  
Mr. Aditya Kumar, Adv.  
Ms. Ruchil Raj, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

Learned counsel appearing for the petitioner seeks a short adjournment.

Learned counsel appearing for the respondents prays for and is granted a period of four weeks to file their counter affidavit.

Rejoinder affidavit is to be filed within a period of two weeks thereafter.

List the matters on 30.04.2025.

**(ASHA SUNDRIYAL)  
DEPUTY REGISTRAR**

**(POONAM VAID)  
ASSISTANT REGISTRAR**